

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 249/MP/2026

Subject : Petition under Section 79(1)(c) and (f) read with Sections 38(2)(b) & (c) and 40(a) of the Electricity Act, 2003 seeking compensation (along with interest) for generation losses suffered by Gorbea Solar Pvt. Ltd. due to delay in operationalisation of the GNA and construction of the transmission system required for evacuation of power by the Respondents.

Petitioner : Gorbea Solar Private Limited (GSPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Nitish Gupta, Advocate, GSPL
Ms. Nipun Sharma, Advocate, GSPL
Ms. Varnika Tyagi, Advocate, GSPL
Ms. Purna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Shri Alok Mishra, NRLDC

Record of Proceedings

At the outset, the learned counsel appearing on behalf of the Respondent/CTUIL sought additional time to file a reply to the Petition.

2. The learned counsel for the Petitioner also sought liberty to file a rejoinder thereafter and requested an early listing.

3. Considering the above, the Commission permitted the Respondent/CTUIL to file its reply, along with the information sought *vide* the Record of Proceedings dated 24.06.2026, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

4. The Petition will be listed for hearing on **15.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

